

**HIGH COURT OF TRIPURA
AGARTALA**

F.40(21)-HCT/BENCH/REGISTRY/2013-21/2765

Dated, Agartala, the 10th February, 2021

ORDER

Hon'ble High Court of Tripura has been pleased to direct that henceforth, all the Special Courts of Tripura designated for conducting trial of offences punishable under the Protection of Children from Sexual Offences (POCSO) Act, 2012 including the Exclusive POCSO Court shall make mandatory entry of the age of the victims in all POCSO Cases alongwith the other details in the District Court CIS Software (National Core Version 3.2). It is further directed to ensure that the task of data entry of victims' details in all the cases pending before the respective Courts is complete within two weeks from today.

A flow-chart of the steps involved in the data entry of victims' details in the CIS Software is enclosed with this Order for ready reference.

By Order,

Sd/-

(S. Saha)

Deputy Registrar (Judl.) -cum- CPC

F.40(21)-HCT/BENCH/REGISTRY/2013-21/2766-88

Dated, Agartala, the 10th February, 2021

Copy to:-

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura for kind appraisal of His Lordship.
2. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura for kind appraisal of His Lordship.
3. The Secretary to Hon'ble Mr. Justice A. Lodh, Judge, High Court of Tripura for kind appraisal of His Lordship.
4. The Secretary to Hon'ble Mr. Justice SG Chattopadhyay, Judge, High Court of Tripura for kind appraisal of His Lordship.
5. **The District & Sessions Judge, South Tripura Judicial District, Belonia / Gomati Judicial District, Udaipur / West Tripura Judicial District, Agartala / Unakoti Judicial District, Kailashahar / North Tripura Judicial District, Dharmanagar / Khowai Judicial District, Khowai / Sepahijala Judicial District, Sonamura / Dhalai Judicial District, Ambassa. They are requested to circulate this Order to all the Special**

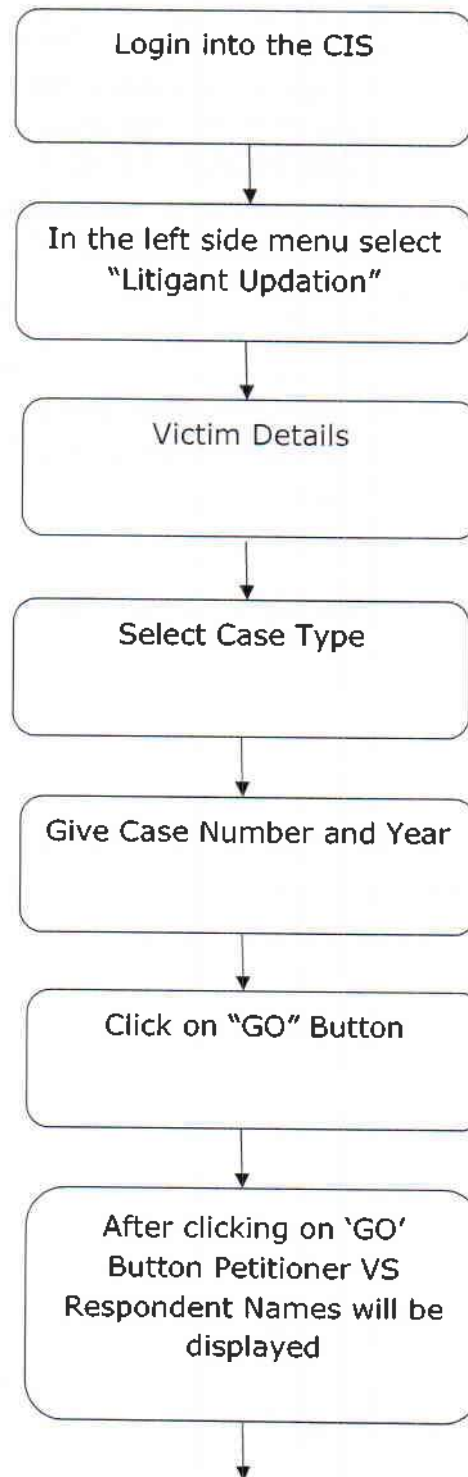
Courts & Judges designated under POCSO Act, 2012 in their respective Judgeships for information and compliance on immediate basis.

6. The Registrar (Vigilance), High Court of Tripura, Agartala.
7. The Registrar (Judicial), High Court of Tripura, Agartala.
8. The Registrar (Admn. P & M), High Court of Tripura, Agartala.
9. The Joint Registrar, High Court of Tripura, Agartala.
10. Assistant Registrar Bench, High Court of Tripura.
11. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is requested to upload this Order in the website of the High Court of Tripura immediately and also send this Order to all the District Courts by email.**
12. Superintendent, Criminal Section, High Court of Tripura. **He is directed to ensure that data entry of victims' details including the age of the victims are properly entered in the High Court CIS in the cases involving offences under POCSO Act within two weeks from today.**
13. The Sr. System Officer, eCourts Services, High Court of Tripura for information and necessary action. **He is requested to impart necessary training to the staffs of the Special Courts of Tripura (POCSO Act) regarding data entry of victims' details in the District Courts' CIS Software (National Core Version 3.2).**
14. Concerned File.


10.02/2021

Deputy Registrar (Judl.) -cum- CPC

**FLOW CHART OF DATA ENTRY OF VICTIMS' DETAILS IN CIS FOR
CASES UNDER POCSO ACT**



Give Victim Name in the Name Field



Provide other details like Date of Birth, Category, Father/Mother/Husband (Relation Name), Relation field, Age, Caste etc.



Click on Submit Button so that the entry may get saved in the database